

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**B.A. No. 4039 of 2020**

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Nitesh Gope ... .. **Petitioner**  
**Versus**  
The State of Jharkhand ... .. **Opposite Party**  
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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**  
**Through- Video Conferencing**

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For the Petitioner : Mr. Mohit Prakash, Advocate  
For the State : Mr. Nawin Kr. Singh, A.P.P.  
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02/29.07.2020 Defects as pointed out by the office are ignored.

Heard Mr. Mohit Prakash, learned counsel for the petitioner and Mr. Nawin Kr. Singh, learned A.P.P. for the State.

The petitioner is an accused in connection with Pithoria P.S. Case No. 14 of 2017, G. R. No. 418 of 2017.

It has been alleged that one Pankaj Kumar Sahu had opened fire upon the informant and his wife and both of them suffered gun shot injuries. There is specific allegation against Pankaj Kumar Sahu of firing at the informant and his wife and the petitioner has been suspected to be an accomplice of Pankaj Kumar Sahu. The petitioner is in custody since 13.02.2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Chief Judicial Magistrate, Ranchi in connection with Pithoria P.S. Case No. 14 of 2017, G. R. No. 418 of 2017.

**(Rongon Mukhopadhyay, J.)**